### GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

#### **RAJYA SABHA**

#### **UNSTARRED QUESTION NO. 283**

# TO BE ANSWERED ON THURSDAY, THE 3<sup>RD</sup> FEBRUARY, 2022 Survey by the CJI

#### 283. SHRI MUZIBULLA KHAN:

#### Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is aware that according to an ongoing survey by the Chief Justice of India, only 27 per cent Courts have computers placed on the Judge's dais with video-conferencing facility, if so, the details thereof and the reaction of Government thereto;
- (b) the details of budgetary allocation made by Government for e-Courts and the details of the funds actually released and utilized here under till the year 2021, State-wise; and
- (c) the plan of action to deal with the digital divide in order to establish and ensure proper and smooth functioning of e-Courts?

#### ANSWER

## MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a): The Registry of Supreme Court of India has compiled data on the status of judicial infrastructure and court amenities according to which 27% court rooms have computer placed on the Judge's dais with Video Conferencing (VC) facility. The primary responsibility of development of infrastructure facilities for judiciary rests with the State Governments. To augment the resources of the State Governments, the Union Government has been implementing a Centrally Sponsored Scheme for Development of Infrastructure Facilities in district and

subordinate courts since 1993-94. Till date the Central Government has sanctioned Rs. 8758.70 crore under the Scheme to States/UTs. The Government has extended the above scheme for a further period of five years from 01.04.2021 to 31.03.2026, with a total budgetary outlay of Rs.9000 crores, including Central share of Rs.5307 crores.

(b): With the objective of universal computerisation of all the District & Subordinate Court complexes, Department of Justice in close coordination with eCommittee of Supreme Court of India is implementing eCourts Mission Mode Project. In the phase-I of the project, out of total outlay of Rs. 935 cr., the Government incurred an expenditure of Rs. 639.41cr. In the phase- II of the project, out of total outlay of Rs. 1670 crore, the Government has released a sum of Rs. 1620.54 crore till 31.12.2021 to various implementing agencies involved in the implementation of the project. The status of year wise and High Court wise release and utilization as on 31.12.2021 is provided at *Annexure*. (c): To bridge digital divide, Government has released Rs. 12.54 crore for setting up eSewa Kendras. As on 31.12.2021, 451 eSewa Kendras have been made functional under 25 High Courts. Rs. 12.12 cr has been allocated for creating 1732 Help Desk counters for e-Filing in Court Complexes; Judicial Service Centres have been established at all computerized courts to serve as a single window for filing petitions and applications by litigants / lawyers and for disseminating judicial information related to cause lists and other case related information to the lawyers and litigants through Info Kiosks. Mobile e-courts van equipped with Wi-Fi and computers for video conferencing for speedy disposal of cases have also been started in Uttarakhand and Telangana High Courts.

As part of eCourt project, 7 platforms have been created to provide real time information on case status, cause lists, judgements etc. to lawyers/Litigants through SMS Push and Pull (2,00,000 SMS sent daily 2020), Email (2,50,000 sent daily), multilingual and tactile eCourts services Portal (35 lakh hits daily), JSC (Judicial Service centres) and Info Kiosks. In addition, Electronic Case Management Tools (ECMT) have been created with Mobile App for lawyers (total 72.20 lakh downloads till 3rdJanuary 2022) and JustIS app for judges (16,825 downloads till 3rdJanuary 2022).

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# Statement referred to in reply to part (b) of Rajya Sabha Unstarred Question No. 283 for reply on 03.02.2022 regarding Survey by the CJI

### Status of Year wise and High Court Release and Utilization as on 31.12.2021

(2.	20				2016-17			2017-18			2018-19			2	019-20	)	2	020-2	1	2021-22			Total		
S.N o	High Courts	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %
1	Allahabad	31.14	31.14	100.00	20.88	20.46	97.99	20.57	20.27	98.58	8.07	7.92	98.18	15.04	3.42	22.71	13.79	0.53	3.85				109.48	83.74	76.49
2	Andhra Pradesh																1.96	0	0.00				1.96	0.00	0.00
3	Bombay	30.39	30.39	100.00	38.25	29.49	77.09	47.22	41.83	88.58	0.52	0.00	0.00	0.00	0.00		8.86	0.47	5.29				125.24	102.18	81.58
4	Calcutta	12.14	9.95	81.96	9.17	8.36	91.21	10.72	1.49	13.91	0.13	0.08	61.45	0.00	0.00		4.93	0	0.00				37.09	19.88	53.60
5	Chhattisgarh	3.82	3.82	100.00	6.03	6.03	100.0	9.34	9.34	100.0 0	1.33	1.33	100.00	4.44	0.06	1.38	2.34	0.35	14.83				27.31	20.93	76.65
6	Delhi	5.87	5.87	100.00	5.41	5.15	95.16	8.97	8.73	97.29	3.54	1.15	32.47	0.00	0.00		3	0.63	20.89				26.80	21.53	80.32
7A	Gauhati (Arunachal Pradesh)	0.59	0.56	94.70	4.33	1.47	33.86	1.37	1.36	99.26	2.85	2.82	99.07	0.98	0.81	82.81	1.52	0.18	11.92				11.64	7.20	61.88
7B	Gauhati (Assam)	5.19	5.19	100.00	25.47	25.11	98.56	8.13	8.00	98.44	8.70	0.50	5.70	13.68	0.00	0.00	6.11	0.45	7.34				67.28	39.24	58.33
7C	Gauhati (Mizoram)	0.71	0.71	100.00	3.01	2.53	84.12	2.47	2.47	100.0 0	0.15	0.15	100.00	0.51	0.28	55.72	0.72	0	0.00				7.57	6.15	81.17
7D	Gauhati (Nagaland)	0.77	0.77	100.00	2.31	2.31	100.0	1.83	1.83	100.0 0	0.71	0.71	100.00	0.70	0.00	0.00	0.83	0	0.00				7.15	5.63	78.67
8	Gujarat *	11.23	11.23	100.00	18.32	15.85	86.53	29.06	19.15	65.90	10.73	0.00	0.00	0.00	0.00		3.48	0	0.00				72.82	46.23	63.49
9	Himachal Pradesh	1.79	1.79	100.00	3.21	2.87	89.32	4.05	3.81	93.94	0.13	0.07	52.23	0.00	0.00		2	0.23	11.24				11.19	8.76	78.29
10	Jammu & Kashmir	1.84	1.84	100.00	5.29	5.03	95.17	10.59	9.89	93.33	0.26	0.00	0.00	0.00	0.00		1	0.16	16.00				18.98	16.92	89.13
11	Jharkhand	3.20	3.20	100.00	5.09	5.09	100.0	2.92	2.92	100.0 0	4.53	4.53	100.00	5.53	0.00	0.00	2.98	0.48	16.00				24.25	16.21	66.86
12	Karnataka	11.86	11.86	100.00	17.43	17.43	100.0	22.04	20.76	94.20	0.61	0.61	100.00	9.15	6.88	75.21	4.29	0.65	15.15				65.38	58.20	89.01
13	Kerala	5.53	5.53	100.00	8.32	8.32	100.0 0	14.73	12.08	81.98	4.61	3.90	84.58	0.00	0.00		2.83	0.04	1.46				36.03	29.87	82.91

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Vii		2	2015-16		2016-17			2017-18			2018-19			2019-20			2	1	2021-22			Total			
S.N o	High Courts	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %
14	Madhya Pradesh	9.73	9.73	100.00	23.93	23.93	100.0	22.51	22.51	100.0 0	0.39	0.39	100.00	11.21	3.10	27.64	6.28	5.54	88.26				74.05	65.20	88.05
15	Madras	10.24	10.24	99.96	24.62	24.48	99.41	25.45	23.34	91.71	5.11	3.93	76.94	0.00	0.00		4.73	0.04	0.75				70.15	62.02	88.41
16	Manipur	0.53	0.53	99.75	4.24	3.65	86.20	1.19	0.49	41.11	0.65	0.63	96.78	0.61	0.25	40.52	1.3	0.08	6.03				8.52	5.62	66.01
17	Meghalaya	0.19	0.19	100.00	3.26	2.74	83.99	3.65	3.33	91.32	0.62	0.61	98.93	0.92	0.00	0.00	2.32	0.34	14.58	1.28	0.00	0.00	12.22	7.21	58.95
18	Orissa	7.57	7.57	100.00	7.71	7.71	100.0	12.70	12.26	96.52	1.59	0.09	5.66	13.46	0.00	0.00	3.37	1.51	44.77				46.41	29.14	62.79
19	Patna	8.04	8.04	100.00	26.41	25.26	95.66	8.72	3.88	44.57	0.13	0.00	0.00	7.08	0.00	0.00	5.44	0	0.00				55.82	37.19	66.62
20	Punjab & Haryana	11.63	11.63	100.00	17.92	17.88	99.81	11.54	11.54	99.98	8.49	8.36	98.47	0.00	0.00		4.55	0	0.00				54.13	49.41	91.29
21	Rajasthan	9.97	9.97	100.00	23.04	20.52	89.08	25.05	24.06	96.05	3.01	2.25	74.63	1.29	1.29	100.0	10.58	0.71	6.73				72.94	58.80	80.61
22	Sikkim	0.18	0.18	99.98	1.79	1.63	90.71	1.40	0.79	56.33	0.80	0.33	41.04	1.61	0.53	33.06	1.01	0.31	30.75				6.81	3.77	55.43
23	Telangana & Andhra Pradesh **	13.90	13.90	100.00	14.31	9.80	68.53	33.95	23.78	70.03	8.13	0.13	1.56	0.00	0.00		0	0					70.29	47.61	67.73
24	Telangana																1.79	0	0.00				1.79	0.00	0.00
25	Tripura	1.20	1.20	100.00	4.38	4.19	95.67	2.86	2.86	100.0 0	1.77	1.77	99.69	2.24	1.14	50.83	4.44	1.44	32.40				16.90	12.60	74.57
26	Uttarakhand	2.98	2.98	100.00	2.66	1.82	68.38	4.60	0.66	14.27	0.13	0.07	52.23	0.00	0.00		1.28	0.24	18.51				11.65	5.76	49.43
	Total	202.23	200.00	98.90	326.79	299.11	91.53	347.65	293.44	84.41	77.71	42.32	54.46	88.44	17.76	20.08	107.74	14.35	13.32	1.28	0.00	0.00	1,151.84	866.99	75.27

<sup>\*</sup> Gujarat High Court surrendered Rs.13.12 Crores.

\*\* Funds released erstwhile Telangana and Andhra Pradesh High Court.